

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Review Petition No. 3 of 2016 & IA No. 53 of 2016 in A.No. 247 of 2015

Dated: 01st February, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**The Kerala High Tension & Extra High Tension Industrial
Electricity Consumers' Association**

....Appellant s) / Review Petitioner (s)

Vs.

Kerala State Electricity Regulatory Commission & Anr.

RespondentS(s)

Counsel for the Appellant(s) : Mr. M.T.George and Ms. R.S. Sreeja
Counsel for the Respondent(s) : -

ORDER

We have heard Mr. M.T. George, Learned Counsel for the Appellant / Review Petitioner, namely Kerala State Electricity Board Ltd., in the said Review Petition running into 35 pages. Thus, a review of our judgment dated 18.11.2015 in Appeal No. 247 of 2014 has been sought by filing the Review Petition running into 35 pages.

We have heard the Learned Counsel for the Review Petitioner at length and consider the grounds argued by him showing his grievances against our judgment.

Order is reserved.

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

PR/SH